



Accordingly, the respondents are given opportunity to file their counter to the IA within two weeks after serving copy on the other parties. Learned Counsel for the respondent No. 3 stated that he would file the reply, if necessary, after receiving the copy of counter of the respondent No.1.

Post the matter for hearing the **IA on 12.10.2011.**

**(Justice P.S. Datta)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**

**PK /RKT**